

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Service Tax Appeal No.40676 of 2015

(Arising out of Order-in-Appeal No.MAD-CED-000-APP-003-15 dated 06.01.2015 passed by Commissioner of Central Excise (Appeals-I), Coimbatore at Madurai, Lal Bahadur Shasthri Marg, C.R. Buildings, Madurai-2)

V. Parthiban,

Proprietor,
M/s.V.P.T. Best Quality Engineering,
47-Birla Apartment,
Valar Nagar,
Uthangudi Post
Madurai 625 002.

... Appellant

VERSUS

The Commissioner of CGST & Central Excise

... Respondent

Madurai Commissionerate
C.R. Buildings, No.4, Lal Bahadur Shasthri Marg,
Bibikulam,
Madurai 625 002.

APPEARANCE :

None for the Appellant

Shri Harendra Singh Pal, Authorised Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.40604/2024

DATE OF HEARING : 03.06.2024
DATE OF DECISION : 03.06.2024

Per: Ms. Sulekha Beevi. C.S

None for the appellant. The Bench had directed to issue notice to the appellant as there was continuously no representation from the appellant. Notice issued to the appellant has been returned with the endorsement "*no such address*". It is presumed that the appellant is not interested in prosecuting the appeal. The appeal is dismissed for default in terms of Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in the open court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI. C.S)
Member (Judicial)